

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 114
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... **APPLICANT / PETITIONER**

Vs

Zillion Infraprojects Pvt. Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Mr. Krishan Kumar, Mr. Rahul Raj Mishra,
Advs.

For the RP

Mr. Harish Taneja, RP in person.

ORDER

CA-916(PB)/2019:-

The permission to initiate the arbitration proceedings under the Arbitration and Conciliation Act, 1996 against 17 parties/debtors of the Corporate Debtor to clear the recovery of Rs. 204.61 Crores from them in terms of Section 25(2) (b) of the Code is granted as the CoC has approved the resolution. Accordingly, the application is allowed as prayed.

The application stands disposed of.

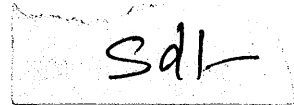
CA-860(PB)/2019:-

Notice of the application.

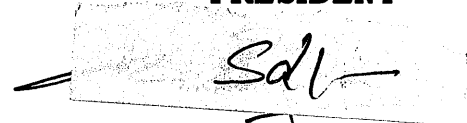


A copy of the application be served to the RP during the course of the day. Reply be filed within a week with a copy in advance to the counsel for the applicant.

List for arguments on 30.05.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.05.2019.
Aarti Makker